

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Supplementary Draft Notification for amendment of Central Electricity  
Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010**

1. In the Draft Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2015 published on 2.7.2015 for inviting comments/suggestions/objections, the following shall be added after clause 6.3A.4:-

“5. Date of commercial operation in relation to a transmission system or an element thereof shall mean the date declared by the transmission licensee from 0000 hour of which an element of the transmission system is in regular service after successful trial operation for transmitting electricity and communication signal from the sending end to the receiving end:

Provided that:

- (i) where the transmission line or substation is dedicated for evacuation of power from a particular generating station, the generating company and transmission licensee shall endeavor to commission the generating station and the transmission system simultaneously as far as practicable and shall ensure the same through appropriate Implementation Agreement:
- (ii) In case a transmission system or an element thereof is prevented from regular service for reasons not attributable to the transmission licensee or its supplier or its contractors but is on account of the delay in commissioning of the concerned upstream or downstream transmission system, the transmission licensee shall approach the Commission through an appropriate application for approval of the date of commercial operation of such transmission system or an element thereof.
- (iii) Provided that an element shall be declared to have achieved COD only after all the elements which are pre-required to achieve COD as agreed in the Standing Committee of Transmission System Planning or as provided in the TSA, have been declared to have achieved their respective COD.

6. Date of commercial operation in relation to a communication system or an element thereof shall mean the date declared by the transmission licensee from 0000 hour of which a communication system or element thereof is put into service after completion of site acceptance test including transfer of voice and data to respective control centre as certified by the respective Regional Load Dispatch Centre.

7. Trial run and Trial operation in relation to a transmission system or an element thereof shall mean successful charging of the transmission system or an element thereof for 24 hours at continuous flow of power, and communication signal from the sending end to the receiving end and with requisite metering system, telemetry and protection system in service enclosing certificate to that effect from concerned Regional Load Dispatch Centre.

8. In the event of inconsistency between the provisions relating to trial and commercial operation as specified in Regulation 6.3A.5 to 6.3A.7 of these regulations and the provisions in Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, or in the Transmission Service Agreement between Long Term Transmission Customers (LTTCs) or Transmission Licensee in case of tariff based competitive bidding projects, the provisions of these regulations shall prevail.”

2. Comments of the stakeholders and interested persons are invited by 3.8.2015 on the above draft regulations.

**Sd/-  
(Shubha Sarma)  
Secretary**